

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 5058  
TO BE ANSWERED ON FRIDAY, 31<sup>ST</sup> MARCH, 2017  
CHAITRA 10, 1939 (SAKA)**

**‘De-authorisation of Banks’**

**Question**

**5058. SHRI OM BIRLA:**

Will the Minister of FINANCE (वित्त मंत्री) be pleased to state:

- (a) Whether the Government has warned banks of de-authorisation of branches, if they refuse to accept taxes under the amnesty scheme Pradhan Mantri Garib Kalyan Yojana (PMGKY);
- (b) If so, the details thereof; and
- (c) Whether the Government has asked banks for making necessary changes in their system/software to accept the tax and if so, the details thereof?

**Answer**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI ARJUN RAM MEGHWAL)**

- (a) and (b): No such warning was issued either by the Government or Reserve Bank of India.
- (c) RBI has issued necessary guidelines to Banks for deposit of money pertaining to Pradhan Mantri Garib Kalyan Yojana (PMGKY).

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